

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 428
CP/30/ND/2021

IN THE MATTER OF:

Mr. Pankaj Sabharwal and Ors. V/s.	...	Applicant
Versus		
M/s. Supertech Ltd. and Ors.	...	Respondent

Under Section 213(b) of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Vivek Kumar and Adv. Jayant Upadhyay

For RP of Supertech Limited : Mr. Somdutta Bhattacharya, Mr. Ashish Mukhi, Ms. Kiran Sharma, Ms. Himani Chhabra, Advs.

For Respondent 3 & 4 : Adv. Ishan Dewan, Adv. V. Siddharth, Adv. Gunjan Arora, Adv. Ayuhsi Mishra, Adv. Akshay Gupta, Adv. Bhupendra Premi

For PNBHFL (R-4) : Mr. Vikas, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **03.09.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)